

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.215

TP 82-A/2016(MA 136 of 2015) with TP 82-B/2016(CA 111 of 2015) with TP 82 of
2016(CP 71 of 2014)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Mr Kamal R Sharma & Ors

.....Applicant

V/s

Gujarat Liqui Pharmacaps Pvt Ltd & Ors

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Advocate

For the Respondent : Mr. Ravi Pahwa, Advocate for R-1 to 4

ORDER

In compliance of last order dated 21.02.2024, a purshish has been filed by respondent Nos. 1 to 4 on 07.03.2024, annexing a copy of the death certificate of deceased respondent No. 5, which is provided to the Counsel for the applicant, and the same is confirmed by the applicant.

As per the death certificate of the respondent No.5 died on 22.10.2021. The same is taken on record.

Learned Counsel for the applicant may take appropriate steps in this regard, as per the law, qua the deceased Respondent No. 5

Re-list on 20.06.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)